Annexure - 5

Name of Corporate debtor	M/s. Sriya Farms and Feeds Private limited	Date of Commencement of Liquiidation	17-03-2026		List of Stakeholders as on	23-10-2026

List of operational creditors (Government dues)

Amount in Rs

SI.No	Details of Claimant			Details of Claim Received		Details of claim admitted					Amount of Contingent claim	Amount of any mutual dues, that may be setoff	Amount of Claim Rejected	Amount of claim under verification	Remarks, if any
	Department	Government	Identification No	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	% share in total amount of claims admitted					
1	ESIC	Statutory Authority	-	10-04-2026	3,51,901	-	Government Due	-	-		-	-	3,51,901	-	1) The claim submitted pertains to Sriya Farms, which is a proprietorship concern, and not to any dues outstanding from the Corporate Debtor. 2) Therefore, the claim is rejected in full.
2	Deputy Commissioner of Income Tax	Statutory Authority	-	10-04-2026	42,60,670	42,60,670	Government Due	-	-		-	-	-	-	1) The claim was verified with Invoices & ledger statement. 2) Claim is admitted under Government Due category. 3) The claim pertains to FY 2022–23, which falls two years prior to the liquidation commencement date, (i.e., 17/03/2026) hence, the same is eligible to be admitted under Section 53(1)(f). 4) Hence the claim has been admitted in full for Rs. 42,60,670/- under section 53(1)(f).
3	Employee Provident Fund Organisation	Statutory Authority	-	15-04-2026	29,646	29,646	Government Due	-	-		-	-	-	-	1) The claim was verified with the notice and orders provided. 2) The claim is admitted under the category of Government Dues. 3) Since the claim pertains to interest and penal damages for the period from 08/2016 to 03/2023, the same has been admitted under Section 53(1)(f). 4) The claim relating to the period from 04/2023 to 03/2026 pertains to administrative charges and does not relate to employer contribution. Hence, the same has been admitted under Section 53(1)(f). 5) Hence the claim has been admitted in full for Rs.29,646/- under section 53(1)(f).
4	e State Insurance Corporation, Ministry of Labour and Emp	Statutory Authority	-	07-04-2026	1,50,865	1,50,865	Government Due	-	-		-	-	-	-	1) The claim was verified with the Notice and order. 2) Claim is admitted under Government due category. 3) The dues amounting to Rs. 33,662 falling within two years preceding the Liquidation Commencement Date (17/03/2026) have been admitted under Section 53(1)(e)(i), and dues amounting to Rs. 1,17,203/- relating to the period prior thereto have been admitted under Section 53(1)(f).
5	e State Insurance Corporation, Ministry of Labour and Emp	Statutory Authority	-	29-04-2026	751	-	Government Due						751		The claim submitted pertains to Sriya Farms, which is a proprietorship concern, and not to any dues outstanding from the Corporate Debtor. Therefore, the claim is hereby fully rejected.
	Income Tax Department - Bengaluru			21-09-2026	63,22,110	63,22,110	Government Due								1) Your claim for Rs. 63,22,110/- submitted along with supporting TRACES demand statements has been verified. 2) The claim has been admitted under the Operational creditor Category as government dues 3) As oustanding dues the admitted claim is claissified as under section 53(1)(b) of the Insolvency and Bankruptcy Code, 2016 for the pupose of the distribution
	Total (In Rs.)				**1,11,15,943**	**1,07,63,291**							**3,52,652**		